

(b) whether the Government propose to change the departure time of the said train to earn more revenue and in view of the daily passengers' convenience; and

(c) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) The train is very well patronised between Agra and Nizamuddin. As per the last Census the occupations of this train was 95%.

(b) Does not arise.

(c) There is no demand with the Railways to change the Schedule of 4003/4004 Nizamuddin-Agra Inter City Express. Further change in the departure time of this train is presently not feasible due to operation difficulties.

[English]

Vacancies of Engineers in CPWD

3357. SHRI MOHAN RAWALE : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to the reply given to Unstarred Question No. 138 on the 23rd July, 1997 regarding vacancies of Engineers in C.P.W.D. and state :

(b) whether the process of regularisation of ad-hoc promotions made to the grade of Executive Engineers prior to October 29, 1996 has since been completed;

(c) whether the process of filling up vacancies in the grade of Executive Engineer arising from October 29, 1996 has been taken up; and

(d) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI) : (a) and (b) No, Sir. The process of regularisation of pre- 29.10.96 vacancies in the grade of Executive Engineers has not yet been completed. The Chennai CAT in their judgement dated 4.9.97, in the case of Sh. Anandram & Ors. (OA No. 295/95, 493/95) have directed "the review of regular promotions made in the past as the promotion of Diploma holder AEs has not been made according to the eligibility criteria of "Outstanding eligibility on the record" prescribed in the 1954 Recruitment Rules as amended in 1972 and which criteria has been upheld by the Supreme Court in the judgement dated 14.1.97 in the case of J.N. Goel & Ors. (Civil) Appeal No. 5363 of 1990". The earlier proposal for regular promotion referred to in the reply to USQ No. 138 dated 23.7.97 had to be withdrawn from UPSC. The proposals for review of regular promotions already made to the grade of Executive Engineer (C) after

1980 and Executive Engineer (Elect) after 1977 have been sent to UPSC on 12.5.98. Separate proposals for regularisation of adhoc promotions made from 1994-95 to 28.10.96 have also been forwarded to UPSC in accordance with Recruitment Rules as they stood prior to the amendment. The DPC has not been convened by the UPSC.

(c) and (d) The Principal Bench, CAT, Delhi have directed in its order dated 12.5.98 (MA No., 505/98, MA 591/98 in OA 1461/97) that all vacancies prior to 1996 may be filled in accordance with the 1954 Recruitment Rules, before making any promotion to the vacancies of post 29.10.96 period, which are to be filled up as per 1996 Recruitment Rules. The process of filling up of the post 29.10.96 vacancies will start only after the review of earlier promotions made upto 1993-94 and thereafter the regular promotions to the vacancies of 1994-95 to 28.10.96 is completed.

Bhubaneswar Airport

3358. SHRI KHARABELA SWAIN : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Airport Authority is aware that many multiple storied buildings have come up around the Airport of Bhubaneswar during the last three years;

(b) if so, whether the owners of the buildings had sought the clearance from the Authority before starting such constructions; and

(c) if not, the action that has been taken against those who violated the regulation regarding safety of the Airport and its functioning ?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) Yes, Sir.

(b) Yes, Sir. Necessary clearance has also been given in April, 1997 and January, 1998 respectively.

(c) Does not arise

Ambedkar Awas Yojana

3359. SHRI RAMESHWAR PATIDAR : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the number of applicants registered under the Ambedkar Awas Yojana;

(b) the total number of flats allotted to registrants till date category-wise ;

(c) the reasons for not allotting the flats to the registrants expeditiously; and

(d) the time by which the flats are likely to be allotted to all the registrants ?